

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 8

CA(CAA) No. 19/Chd/Chd/2024
(1st Motion)

IN THE MATTER OF:

Akm Holding Private limited

...Transferor Company

AND

Hightime Spirits Pvt. Ltd.

...Transferee Company

Under Section: 230-232, CA 2013

Order delivered on 03.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant Companies : Mr. Rahul Jogi, Advocate
Ms. Deepali Garg, PCS

ORDER

This is a first motion application filed under Section 230-202 of the Companies Act, 2013. Learned counsel for the applicant companies is directed to file one page note regarding the reconciliation of the liability side of the Balance Sheet with the list of shareholders, secured & unsecured creditors and debenture holders as on 31.03.2024 and also to file an affidavit regarding Sectoral Regulators with regard to lab company in view of nature of their business within five days.

Heard. Order reserved.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM